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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

SPECIAL BENCH

C.P.(IB) No. 564/KB/2017
CA (IB) No. 725/KB/2018
CA (IB) No. 691/KB/2018
CA (IB) No. 672/KB/2018
CA (IB) No. 837/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13TH SEPTEMBER, 2018, 10:30 A.M

Name of the Company		Melgiri Enterprises -Versus- Scope Vincom Industries Pvt.Ltd.	
Under Section		8 & 9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) Soumalbho Ghose, Adv.
Animesh Basu, Adv.
Srinjoy Bhattacharya, Adv.

For the
Committee
of
creditors


13/9/2018

2) R.K. Mitra, Adv } for Upen Tulsyan
R.K. Mitra
13/9/18

3) Mr. Ayan Dutta

4) Mr. N.K. Joy
5) Mr. M.A. Jabbur

Advocates For

Operational
Creditor


13/9/18.

6) P. Ranjan A Adv.

ERP

ORDER

CA(IB) No.837/KB/2018 is moved by the CoC under section 22(3)(a) of the Insolvency & Bankruptcy Code, 2016 for replacing the IRP Mr. Yogesh Gupta as RP. The CoC has passed the resolution to that effect with voting share of 86.46%. Therefore, the application is allowed. The IRP is directed to hand over all the records kept with him to the RP, Mr. Yogesh Gupta within three days file Form-2 along with written communication. Meanwhile, IRP has submitted that his fees as well as resolution cost has not been paid. The CoC is directed to pay the fees and resolution cost which had been approved by it to the IRP as early as possible.

List the applications for further hearing on 26.10.2018.

Sd

(Jinan K.R.)
Member(J)